

SLP(C)No. 20323 OF 2001

.PL70

ITEM No.22 & 34

Court No. 1

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20323/2001

(From the judgement and order dated 27/09/2001 in WA 1797/97
of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEVELOPMENT CORP.

Petitioner (s)

VERSUS

SHAHAL HASSAN MUSSALIAR & ANR.
(With prayer for interim relief)

Respondent (s)

With

SLP(C)No.20940/2001, SLP(C)No.20941/2001, SLP(C)No.20943/2001,
SLP(C)No.20947/2001, SLP(C)No.20950/2001

Date : 29/11/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Soli J. Sorabjee, A.G.
in SLPs.20323 & Mr. K.K. Venugopal, Sr.Adv.
20947/2001: Mr. Krishnan Venugopal, Adv.
 Mr. K.R. Sasiprabhu, Adv.
 Mr. John Mathew, Adv.

in other SLPs: Mr. K.R.Sasiprabhu, Adv.
 Mr. John Mathew, Adv.

For Respondent (s) Mr. P. Krishnamurthy, Sr.Adv.
 Mr. M.T. George, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Leave granted.

No interim relief, except that the respondents shall not,
pending the disposal of the appeals, alienate the factories or
create any third party interests therein.

On behalf of the respondents, we record their undertaking
given through counsel that, upon the possession of the factories
being restored to the respondents, the factories shall be run by
them and the workmen thereof paid their salaries and other benefits
on a regular basis.

.SP1

(N. Annapurna)
Court Master

(Shelly Sengupta)
Court Master